

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-1571/ND/2019

IN THE MATTER OF:

M/s. IndiaBulls Consumer finance Ltd

Vs

M/s. White Feather Hospitality Pvt. Ltd.

....Applicant

....Respondent

SECTION

u/s 7 IBC code 2016

Order delivered on 29.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

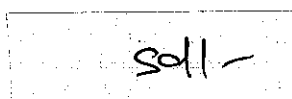
PRESENT:

For the Applicant :

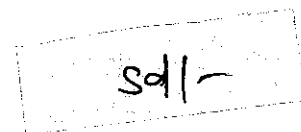
For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that he has filed the affidavit of service and the same is on record. He further submitted that the notice sent to the registered address as well as on the address of the director are returned unserved. Under such circumstances, the petitioner is directed to serve the notice through publication circulated in the area where the registered office of the Corporate Debtor is situated. Affidavit of service to be filed by the next date of hearing. List the case **on 02.03.2020.**



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)